



CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

O.A.NO.393/2004

Monday, this the 16th day of February, 2004

Hon'ble Shri Justice V.S.Aggarwal, Chairman
Hon'ble Shri S. K. Naik, Member (A)

Dr. Satya Prakash aged about 48 years
s/o Late Shri Banwari Lal
r/o C-166, Gali No.7
Bhajanpura, Delhi-53

..Applicant

(By Advocate: Shri Surinder Singh)

Versus

Govt. of NCT Delhi through

1. The Director of Education
Directorate of Education
Old Secretariat, Delhi-54

2. Rajesh Kumar Sehgal
Drawing Teacher
Govt. Boys S.S.School
West Patel Nagar, Delhi

..Respondents

O R D E R (ORAL)

Justice V.S.Aggarwal:

The grievance of the applicant is that he joined the Department on 17.11.1981 while the private respondent No.2 - Shri Rajesh Kumar Sehgal - joined on 26.1.1982. According to the applicant, respondent No.1 has wrongly shown respondent No.2 as his senior.

2. In this regard, the applicant has submitted a representation to the respondents, copy of one such representation is Annexure A-1, addressed to the Director of Education, Directorate of Education, Govt. of NCT of Delhi.

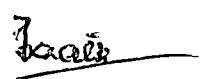
3. Keeping in view the above said fact and when the rights of the respondents are not likely to be affected,


(2)

we deem it unnecessary to issue a show cause notice while disposing of the present petition.

4. It is directed that respondent No.1 would consider the representation of the applicant and pass an appropriate speaking order preferably within four months of the receipt of a certified copy of the present order and communicate to the applicant.

5. With these directions, OA is disposed of.


(S. K. Naik)
Member (A)


(V.S. Aggarwal)
Chairman

/sunil/